

ITEM NO.5

COURT NO.6

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8260/2015
(Arising out of impugned final judgment and order dated 13-10-2014
in SCA No.10718/1994 passed by the High Court of Gujarat at
Ahmedabad)

ZARAWAD MULTANI PANCH, SURAT MASJID TRUST & ANR. PETITIONER(S)

VERSUS

LEGAL HEIRS OF DECEASED CHIMANBHAI
KALYANBHAI MALI & ORS.

RESPONDENT(S)

Date : 26-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.P.B.Majmudar, Sr.Adv.
Mr.Pradhuman Gohil, Adv.
Mr.Vikash Singh, Adv.
Ms.Taruna Singh Gohil, Adv.
Mr.Himanshu Chaubey, Adv.
Ms.Tanvi Bhatnagar, Adv.

For Respondent(s)

Mr.Shyam Divan, Sr.Adv.
Mr.Satyen Thakkar, Adv.
Mr.Nachiketa Joshi, Adv.
Mr.Prakash Kasvala, Adv.
Mr.Aniket Seth, Adv.
Ms.Sucheta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

The special leave petition is dismissed.

Pending applications, if any, stand disposed of.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master